

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NO. 1417 OF 2002

THURSDAY THIS THE 5TH DAY OF DECEMBER, 2002

HON. MRS. MEERA CHHIBBER, MEMBER-J

Dukhan Prasad Singh,
s/o Late Karu Prasad Singh,
r/o 17 Strachey Road,
Allahabad.Applicant

(By Advocate:-Shri Amit Saxena)

Versus

1. Union of India,
through Secretary
Department of Post and
Telegraph Ministry of
Post and Telegraph,
New Delhi.
2. Director of Accounts (Postal)
Patna-I.
3. Senior Superintendent RMS'C' Dn. Gaya.
4. Chief Post Master General (Pension)
Bihar Circle, Patna.-IRespondents.

(By Advocate:- Shri R.Sharma)

ORDER

HON. MRS. MEERA CHHIBBER, MEMBER -J

The grievance of the applicant in this case is that he retired from services ^{on} 31-7-2000 but till date he has only been given the provisional pension and hasnot been given his full pension or the other retirement benefits. The applicant has drawn my attention to the detailed representation given by him to the department on 19-2-2001 enclosing therein the earlier representation dated 21-9-2000 alongwith

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the exoneration memo dated 13/17-8-1998. The applicant has stated that there is neither any departmental case pending against him nor any criminal case pending against him. As such there is no justification to withhold his retiral dues. He has also drawn my attention to page 17 of the O.A whereby the respondents have themselves written a letter to the Senior Superintendent of Post Office as back as on 13-8-2002 requesting to submit the reply alongwith documents or information called for by them within a week from the date of receipt of the letter to enable the office to finalise the case of applicant without any further delay. The applicant has thus submitted that he is being denied ~~with~~ his retiral benefits simply because the authorities are not sending the requisite information sought by one office from the other office.

2. I have heard the applicant's counsel and perused the pleadings as well.

3. After having seen the representation given by the applicant I am satisfied that this case can be disposed of at the admission stage itself without giving any notice to the respondents by giving the direction to them to dispose of the representation dated 19-2-2001 within a period of two months from the date of receipt of a copy of this order by passing the reasoned and detailed order under intimation to the applicant and in case there is no impediment in the way of applicant as per law, his retiral benefits should be released immediately within the said period.

~~the applicant's case in the O.A is dismissed of.~~



4. With the above direction the O.A is disposed of.



Member-3

Madhu/